

1	2	3	4
25.	Shinhan Bank	South Korea	3
26.	Societe Generale	France	2
27.	Sonali Bank Ltd.	Bangladesh	2
28.	Standard Chartered Bank	United Kingdom	96
29.	State Bank of Mauritius	Mauritius	3
30.	The Bank of Tokyo-Mitsubishi UFJ Ltd.	Japan	3
31.	UBS AG	Switzerland	1
32.	First Rand Bank Ltd.	South Africa	1
33.	United Overseas Bank Ltd.	Singapore	1
34.	Commonwealth Bank of Australia	Australia	1
35.	Sberbank	Russia	1
36.	Credit Suisse A.G.	Switzerland	1
37.	Australia and New Zealand Banking Group Ltd.	Australia	1
38.	Rabobank International	Netherlands	1
39.	Industrial and Commercial Bank of China Ltd.	China	1
40.	Woori Bank	South Korea	1
Total number of branches of Foreign banks operating in India			322

Regulation of unregistered clinics

†*89 SHRI KAPTAN SINGH SOLANKI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that a large number of unregistered clinics are operating in the country;

(b) if so, the details thereof;

(c) whether Government is formulating any plan to close these clinics; and

(d) if so, the details thereof?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) and (b) Health being a State subject, it is primarily the responsibility of the State Governments to regulate/monitor the functioning of

†Original notice of the question was received in Hindi.

clinical establishments in their respective States. Many States have their own laws to regulate private hospitals and nursing homes. Information regarding registered or unregistered clinics is not maintained centrally.

(c) and (d) The Central Government has enacted the Clinical Establishments (Registration and Regulation) Act, 2010 to regulate the operations of clinical establishments including clinics. The Act has since come into force in the states of Arunachal Pradesh, Himachal Pradesh, Mizoram and Sikkim and the Union Territories with effect from 1st March, 2012, to enable them to take necessary steps for its implementation. All other States have been requested to adopt this law.

Free generic medicines for the poor

†*90 SHRI RAM VILAS PASWAN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether it is a fact that Government has made an announcement to provide free generic medicines to the poor in the Government hospitals; and
- (b) if so, the details thereof?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) and (b) The proposal for the 12th Five Year Plan includes a new initiative to supply essential medicines free of cost for patients seeking healthcare in public health facilities. This is with a view to bring down out-of-pocket expenditure and thereby provide affordable healthcare to the poor and vulnerable sections of the society. The framework for this initiative shall include formulation of State essential drug list, standard treatment guidelines, institutionalized procurement of quality essential medicines and supply chain management alongwith an accountability and oversight mechanism.

Continuing sale of banned FDC Drugs

*91 SHRI ANIL MADHAV DAVE: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether it is a fact that 46 banned Fixed Dose Combination (FDC) drugs still continue to be marketed irrespective of the ban on them;
- (b) if so, the details thereof;
- (c) whether it is also a fact that about 1,067 FDC drugs are freely marketed with the State Drug Controller's approval but without the Drug Controller General of India's concurrence;
- (d) if so, the details thereof; and
- (e) the action taken by Government in this regard?

†Original notice of the question was received in Hindi.